

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.08/2026(WZ)

IN THE MATTER BETWEEN:

Late Rahman Allahrakhkha Jat

Through Usmanbhai Rehman

Bhai.

...Applicants

Versus

Oil & Natural Gas Corporation

& Ors.

...Respondents

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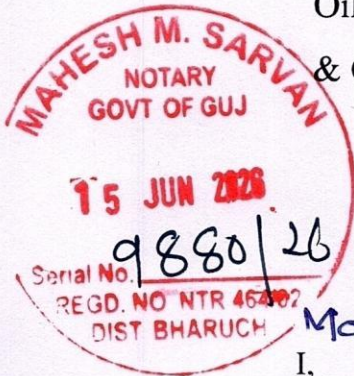
PRELIMINARY AFFIDAVIT IN REPLY ON BEHALF OF

REPOSNDENT NO.1

I, Majid Karim s/o Md. Shuaib Ali aged adult, 59, residing at 0159C Colony Ankleshwar do hereby on solemn affirmation state on oath as under.

1. I am working as CGM (P) at Oil & Natural Gas Corporation Ltd. I am conversant with the facts and circumstances of the present case, and I am authorized to make the present affidavit. Accordingly, I am competent to make the present affidavit. I am making this affidavit for the limited purpose of opposing the admission of the present Application and/or grant of any relief, including the interim relief prayed for in the Original

CGM





Application. In view of the limited purpose of the present affidavit, at this stage, I would not deal with every statement, averment, submission, and allegation made in the present Application, either in detail or seriatim, however, I reserve my right to make detailed affidavit if and when it becomes necessary.

2. The present Application has been filed for relief and compensation under Section 15 read with section 18(1) of the National Green Tribunal act, 2010. The Applicant has approached this Hon'ble Tribunal praying for the following reliefs:

“(a) Hon'ble NGT may be pleased to Order the payment of compensation by the R-1/ONGC to the Applicant of Rs. 15,25,000 (Fifteen Lakhs Twenty-Five Thousand only) + interest accrued for the death of 25 Kharai camels.

(b) Order the compensation to be paid by R-1/ONGC to the Village Panchayats for severe depletion of village environment, soil diminution due to hazardous crude oil waste dumping in the village.

(c) Pass an order to the R-5/the Collector for compensating the Applicant from the Environment Relief Fund under the Public Liability Insurance Act, 1991.

(d) Direct the District Administration Bharuch for the setting up of drinking water facilities for camel and other herders in the Taluka Vagra.

(e) Pass an order levying the cost of this case on the Respondents.

(f) Pass any other appropriate Order and direction which the Hon'ble Tribunal deems fit and proper in the interest of justice.”

3. At the outset, it is stated that the Complainant mentions that the camels had started becoming unconscious after drinking water from a pond/pit near ONGC pipeline. The Claimant does not mention which pipeline is being referred to, through which contamination of the drinking water, took place.

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4. Before dealing with the grounds raised in the Original Application, it is relevant to place on record the facts leading up to the present Application.
- 4.1. I state that ONGC well no. G#51 is an intermittently flowing well. The oil is being recovered through application of a gas lift - twice a month. The well is connected to GGS-1 (Group Gathering Station) via 4" flowline of 2.3 Kms length buried at a depth of 1.5 mtr. The GGS-1 is the central facility that receives, separates, and processes crude oil collected from well No. G#51. The liquid, so received at common manifold, is processed through a separator where liquid and gas are separated. The Gas is separated & diverted to gas compressors for compression & further transmission to GAIL via CPF Gandhar, which is another ONGC process plant. The separated mixture of oil and water (emulsion) is pumped from GGS-1 to CPF Gandhar where it is further processed & crude oil is transported to IOC terminal through separate dedicated pipeline. At no stage of processing the liquid, is any treated or untreated effluent discharged into natural water bodies. The unit operates as a GGS, which does not fall within the category of industries that generate trade effluent requiring treatment and subsequent discharge into water bodies. Further, ONGC adopts adequate safeguards to ensure that there is no contamination of surface or groundwater at any stage. ONGC is in compliance with the Consolidated Consent and Authorization as issued by GPCB. The copy of the CCA is annexed herewith and marked as **Annexure – R1**.
- 4.2. I state that on 15.05.2023 , a routine field visit had been undertaken by ONGC operations crew, when leakage was observed from the flowline of G#51 at about 300 meters away from the well site. The line was immediately isolated from both the sides. The well was closed immediately and the line was depressurized from the GGS end and isolated from both the well side and GGS side. Subsequently, the contaminated area had been barricaded. I state that there was no approach


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road to carry out the remedial measures, and arrangements were made on 16.05.2023 to create access to the leakage site. On 17.05.2023 the clamping of the leakage point was done. As there was no approach road to the site of contamination, it was not possible for ONGC to carry out the remedial measures on immediate basis. Accordingly, the approach road had to be constructed in order to allow passage for transport of heavy machinery, which were required to carry out remedial measures on the site. Further, the security personnel were deployed to ensure that there is no interference during the remedial measures being undertaken. During the course of this work, GPCB visited the site for the inspection regarding oil spill.

4.3. I state that on 23.05.2023, ONGC had received Directions by GPCB under Section 5 of the Environment (Protection) Act 1986 subsequent to inspection carried out by GPCB on 22.05.2023. On inspection by GPCB it was observed that there was crude oil contaminated soil observed due to the leakage in Crude Oil pipeline located 50m away from ONGC well No.51. Further, one dead camel was found by GPCB at approx. 150m distance from Crude Oil contaminated area and other approximately 20 camels within the vicinity area of 3 kms from the well. It is only upon the receipt of the GPCB Report, that the death of the camel was brought to ONGC's notice and subsequently, ONGC personnel have visited the incidental site to understand the cause of death. ONGC was directed by GPCB, to undertake immediate remedial measures and an Interim Environmental Damage Compensation of Rs. 50,00,000 had also been levied by GPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

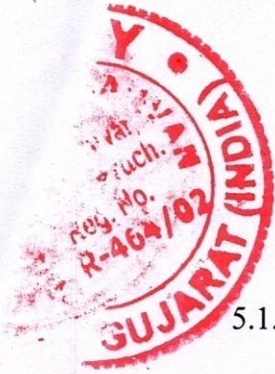
4.4. I state that on 24.05.2023, ONGC Teri Biotech Limited (OTBL) had started working on the site restoration measures and the restoration work continued till 28.05.2023.

- 
- 4.5. I state that on 27.05.2023, during the site visit by ONGC, regarding camel deaths in ONGC operational area, it was observed that the death of the camels in the area and oil leakage appear to be unrelated incidents.
- 4.6. I state that it was observed that the village pond is at a distance of 3.22 kms from the leakage site. On visual inspection of the pond, contamination of water by oil was not observed. Further, it was noted that prominent tyre marks were observed near the location of camel dead bodies, indicating the possibility of bodies been brought in vehicle and placed near well site.
- 4.7. I state that on 09.06.2023 , ONGC had deposited Rs. 50,00,000 (Rs. 50 Lacs)with GPCB and subsequently on 13.06.2023, ONGC had sent Compliance Report of measures undertaken for restoration of contaminated soil with request to waive off the Environment Damage Compensation of Rs. 50 Lacs.
- 4.8. I state that as on 13.06.2023, ONGC had fully complied with the directions of restoration measures issued by the GPCB as well as deposited interim Environment Damage Compensation of Rs. 50 Lacs with GPCB. In compliance with the directions, ONGC had also submitted Report for action taken, quantity of crude oil lifted, contaminated soil lifted and disposal and supporting photographs of remedial measures taken.

PARAWISE COMMENTS

5. It is respectfully submitted that the contents of the Original Application, save and except those specifically admitted herein, are denied in toto. No part of the Application shall be deemed to have been admitted merely by reason of non-specific denial, and nothing contained therein should be construed as an admission or acceptance of any allegation, averment, or relief sought by the Applicant. Without prejudice to what is stated hereinabove, the Respondent hereby submits the following paragraph-





wise reply to the averments and contentions made by the Petitioner in the captioned Original Application:

- 5.1. The contents of paragraphs 1 to 11 warrant no response.
- 5.2. The contents of paragraphs 12(a) to 12(e) warrant no response.
- 5.3. With reference to the contents of paragraph 12(f), it is submitted that the contents of the same are contrary to the record of the Respondent. It is submitted that, during the site visit, ONGC had observed that the village pond is at a distance of 3.22 kms from the leakage site. On visual inspection of the pond, contamination of water by oil/oil particles was not observed. ONGC has carried out Inquiry regarding the water pollution in nearby pond of the village and has founded that no trace of oil/oil particles is found in the water. The contamination of soil was restricted to the area of 80mX25mX6 inch surrounding the leakage area , which was immediately cordoned off and the line was immediately isolated on discovery of leakage on 15.05.2023.
- 5.4. The contents of paragraphs 12(g) to 12(y) warrant no response.
- 5.5. With reference to Grounds A and B, I state that ONGC has complied with the directions of the GPCB and deposited the amount of RS. 50 Lacs levied as Interim Environment Damage Compensation with GPCB. The copy of the payment is annexed herewith and marked as **Annexure – R2**. It is submitted that ONGC had undertaken the remedial measures for restoration in timely manner, in order to mitigate the discharge of oil caused due to pipeline leakage. The line was immediately isolated from both the sides and the well was closed immediately. The line was depressurized from the GGS end and isolated from both the well side and GGS side. Subsequently, the contaminated area had been barricaded. Further, the SOP and compliance measure reports have also been shared with GPCB as per the directions. It is submitted that the contamination of soil was restricted to the area of 80mX25mX6 inch surrounding the

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leakage area. During the site visit, ONGC has made observations that the village pond is at a distance of 3.22 kms from the leakage site and on visual inspection of the pond, contamination of water by oil/oil particles was not observed. Further, it is submitted that at no stage of processing the emulsion by ONGC, is any treated or untreated effluent discharged into the natural water bodies, as the unit operates as a GGS, which does not fall within the category of industries that generate trade effluent requiring treatment and subsequent discharge into water bodies. There has been no discharge of crude oil into the water bodies and the contamination of soil was restricted to 80mX25mX6 inch. Therefore, the Applicant's ground for violation of Section 9 of Environment Protection Act 1986 and violation of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, on account of the discharge of waste oil into the open environment, is baseless and without merit.

- 5.6. With reference to Ground C, I state that GPCB had issued directions to ONGC on 23.05.2023. ONGC had taken remedial measures within reasonable time of issuance of GPCB Directions. It is submitted that ONGC has, in compliance with GPCB directions, deposited the amount of RS. 50 Lacs on 09.06.2023 and such payment of the compensation was in lieu of the environmental damage caused due to pipeline leakage. Subsequently, the Compliance Report along with actions undertaken, had also been shared with the GPCB on 13.06.2023, in compliance with the GPCB Directions. Further, it is submitted that the spillage area had been immediately cordoned off to avoid any further contamination of soil and the excavated contaminated soil had been replenished with fresh soil. The contaminated soil was lifted from the site and transported to CPF Gandhar for bio-remediation. Furthermore, during site visit regarding camel deaths in ONGC operational area, it was observed that the death of the camels in the area and oil leakage appear to be unrelated incidents.

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- 5.7. It is submitted that domesticated Livestock possess an instinct to identify if they are consuming water or any other substance. Camels are known to have heightened sense of smell and can instinctively distinguish if the water is fit for consumption or not. It is submitted that as per GPCB report, it clearly states that the contamination of soil was restricted to the area of 80mX25mX6 inch. The observations and directions by GPCB ascertain that only contamination of soil was observed, within restricted area of 80mX25mX6 inch , and no contamination of water was observed.
- 5.8. It is submitted that the consumption of water falls within the managed conditions of the herder's control and supervision, and such occurrence of consumption of contaminated water would not have escaped the Herder's notice. Accordingly, the claim of the Applicant that the camels consumed water contaminated with crude oil due to pipeline leakage, is unfound and baseless. Further, it is submitted that the postmortem report of the camels made observations that the oil spots were found on the body. Such report should not be construed to imply that the death of camels is due to consumption of oil. Accordingly, the claim of the Applicant that camels consumed water contaminated with crude oil due to pipeline leakage is unfound and baseless. Therefore, the Applicant's ground for violation of Rule 23(1) of the Environment (Protection) Rules, 1986 is without merits.
- 5.9. It is further submitted that there are material discrepancies in the Report Analysis submitted by the Regional Forensic Science Laboratory, as placed on record by the Applicant, pertaining to the findings of oil traces in the organs of the deceased camels. The Regional Forensic Science Laboratory had carried out the analysis of two sealed bottles containing the sample collected from the organs of the dead camels and marked separately as A and B. The Analysis conclude that presence of petroleum hydrocarbons has been detected in sample Mark A and the presence of petroleum hydrocarbons or chemical toxins has not been detected in

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sample. Accordingly, it is submitted that the said Report Analysis cannot be admitted to establish the cause of death, and an independent expert Toxicologist Report must be called for, to ascertain the cause of death.

5.10. With reference to Ground D, I state that the Compliance Report along with actions undertaken, had been shared with the GPCB on 13.06.2023, in compliance with the GPCB Directions. I submit that in compliance with directions, the excavated contaminated soil had been replenished with fresh soil and the site of leakage had been restored, which is supported by the photographs submitted to GPCB. The copy of the photographs are annexed herewith and marked as **Annexure – R3**. Further, ONGC had undertaken safety measures to prevent leakage/accident in crude oil pipeline to ensure zero environmental damage due to oil leakage through pipelines. ONGC had also carried out bioremediation for the treatment of the contaminated soil and it was not disposed off in open environment. Therefore, the Applicant's ground for violation of GPCB Directions is without merits.

5.11. With reference to Grounds E, I state that ONGC has deposited the amount of RS. 50 Lacs, as interim Environmental Damage Compensation levied by GPCB. ONGC has already made the payment the compensation in lieu of the environmental damage caused due to pipeline leakage. Furthermore, the medical certificate and the Forensic Laboratory Reports do not conclusively provide the cause of the death of Applicant's camels connected to oil leakage. During site visit regarding camel deaths in ONGC operational area, and it was observed that the death of the camels in the area and oil leakage appear to be unrelated incidents. Furthermore, ONGC promptly initiated remedial measures as soon as the issue came to its attention on 15.05.2023. The line was immediately isolated from both the sides. The well was closed immediately and the line was depressurized from the GGS end and isolated from both the well side and GGS side. Subsequently, the

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contaminated area had been barricaded. Further, the security personnel were deployed to ensure that there is no interference during the remedial measures undertaken. As measures were undertaken in timely manner and resolved within six days, the Applicant's ground of alleged willful leakage of crude oil by acting in negligence, is baseless and without merit. Therefore, this Respondent is not liable for compensation for such loss under NGT Act 2010.

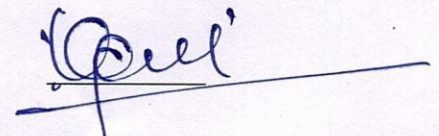
5.12. With reference to the contents of paragraph 16, the same is the prayer clause, the same deserves to be rejected.

In the premise aforesaid, I most humbly submit that the subject Original Application and the allegations and submissions made therein are devoid of merits and are misconceived and untenable in law as well as on facts and the Application does not deserve to be entertained and the relief/s as prayed for do not deserve to be granted.

I crave leave to add to, alter, modify, amend or delete any of the contentions raised hereinabove with a liberty to file further affidavit as and when required.

What is stated hereinabove is true to the best of my knowledge as derived from the record and I believe the same to be true.

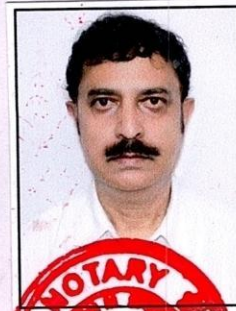
Solemnly affirmed at 15th on this day of June 2026.



मैनुल करीम / MAINUL KARIM
DEPONENT, Chief General Manager
प्रधान-एच एस ई / Head HSE
ONGC Ankleshwar Asset, Ankleshwar

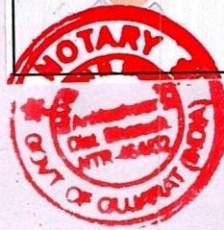
VERIFICATION

Verified at Am on this the 15 day of June, 2026, on solemn affirmation that the contents of the above affidavit are true and correct to my knowledge and are as derived from the record and I believe the same to be true.



Mainul Karim
DEPONENT

मैनुल करीम / MAINUL KARIM
मुख्य महाप्रबंधक / Chief General Manager
प्रधान-एच एस ई / Head HSE
ONGC Ankleshwar Asset, Ankleshwar

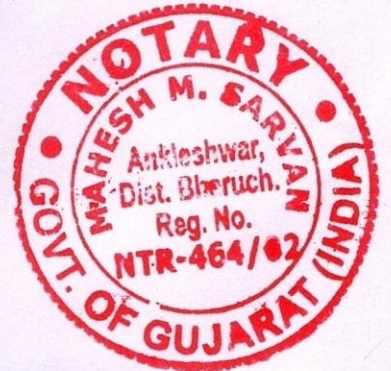


I seen ^{ONGC ID} Adhar Card and
Submit copy

**SOLEMNLY AFFIRMED
BEFORE ME**

**MAHESH M. SARVAN
NOTARY**
(Govt. of Gujarat) INDIA
Reg. No. NTR-464/02

Cpf No 83821



NOTARY



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)
CCA NO: AWH- 132576

NO: GPCB/BRCH/CCA-282(3)/ID-15435/

DT: /03/2024

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated 21/09/2023 and inward no. 287580 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,
 M/s. ONGC Ltd. (GGS-1, Gandhar),
 Village: Muller,
 Tal.: Vagra, Dist.: Bharuch.

1. Consent Order No. : AWH-132576, date of Issue 26/02/2024.
2. The consent under Water Act -1974, Air Act - 1981 and Authorization under Environment (Protection) Act, 1986 shall be valid up to 18/10/2028 to operate industrial plant to manufacture following products:

Sr. No.	Name of Product	Quantity
1	Natural Crude Oil	50,000 M ³ /Month
2	Associated Natural Gas	18,00,000 M ³ /Month

Specific conditions:

- a) Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- b) Unit shall make program for prevention maintenance for all the wells, conveyance infrastructure associated to this GGS and prepare action plan for mitigation of accidental spillage/ leakage and its remediation.
- c) All the efforts shall be made to send hazardous waste to cement industry for co-processing first & there after it shall be disposed through other option.

3. CONDITION UNDER THE WATER ACT:

- 3.1 There shall be **no generation/ discharge** of the industrial effluent from the manufacturing process and other ancillary industrial operations, Hence the unit shall strictly adhere to zero discharge.

Page 1 of 5

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



The quantity of total water consumption shall not exceed 6 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act- 1974.

- a) Domestic: 6 KL/Day
- b) Industrial: Nil

3.3 The quantity of total waste water generation shall not exceed 3 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act- 1974.

- a) Domestic: 3 KL/Day
- b) Industrial: Nil

3.4 Mode of disposal of wastewater:

- a) Generated 3 KLD domestic sewage shall be disposed off through septic tank/soak pit system.

3.5 Unit shall affix of water meters for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.

3.6 The GIDC drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed.

3.7 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent.

3.8 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

3.9 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

3.10 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity
1.	HSD	120 KL/Year

4.2 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack Height	APCM	Parameter	Permissible limit
1.	D.G. Set-1 (250 KVA)	11	--	PM	150 mg/Nm ³

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

2.	D.G. Set-2 (500 KVA)	11	--	SO ₂ NO _x	100 ppm 50 ppm
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4.3 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.

4.4 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.5 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.

4.7 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.8 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.9 All efforts shall be made to control VOC emissions and odor problem, if any.

5 GENERAL CONDITIONS: -

5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

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6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

6.1 Number of authorization: AWH-132576, date of Issue 26/02/2024.

6.2 M/s. ONGC Ltd. (GGS-1, Gandhar) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Village: Muller, Tal.: Vagra, Dist.: Bharuch.

Sr. No.	Name of Haz. Waste	Category Number	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Used/ Spent Oil	5.1	1.85 KL/Year	0.65 KL/Year	2.5 KL/Year	Collection, Storage, Reuse, Transportation and send to authorized recyclers/re-refiners or Mixed with crude oil and pumped to CPF.
2	Tank Bottom Sedimentation	33.2	0	0	Whenever Generated	Collection, Storage, Transportation and send to CHWIF for incineration or CPF Gandhar.
3	Discarded Drum	33.3	0	120 Nos./ Year	120 Nos./ Year	Collection, Storage, Decontamination/ Detoxification, reuse, transportation and/or send to authorized decontamination facility.

6.3 The authorization is granted to operate a facility as above.

6.4 The authorization shall be in force for a period up to 18/10/2028.

6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.

7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6 The person authorised shall comply with the provisions outlined in the Central Pollution

(Signature)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
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Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

- 7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 7.12 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(M. R. Macwana)

UNIT HEAD- BHARUCH

Order No: 197499, 28/03/2024

gpcb

GUJARAT (1)



ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड
Oil and Natural Gas Corporation Limited

अंकलेश्वर परिसरभूतिसि, अंकलेश्वर - 393 010.
Ankleshwar Asset, Ankleshwar - 393 010.

No. Ank / AM / GPCB / 2023 / 365

June 13, 2023

To,
Member Secretary
Gujarat Pollution Control Board
Paryavaran Bhawan, Gandhinagar.

Sub : Compliance report with the request to waive off the environment damage compensation Rs. 50 Lakh with reference to GPCB/BRCH-CCA-282(3)/ID-15435/ dated 23.05.2023.

Sir,
Kind reference to your order no: GPCB/BRCH-CCA-282(3)/ID-15435/ dated 23rd May, 2023 M/s. ONGC Ltd. GGS-1, Gandhar has deposited Rs 50 Lakh vide transaction reference no. 280152485 dated 09.06.2023.

It is deeply regretted that flow line leakage of well no. #11 & well no. #180 occurred and could not be intimated to GPCB. However following actions have been taken to restore the contaminated soil & avoid recurrence of such incidents :-

- i) Pipeline leakage near well no. # 51 (area - 80m x 25m) & #150 (50m x 40m) were immediately isolated and contaminated soil was lifted from the site and transported to CPF Gandhar for bio-remediation.
- ii) The excavated contaminated soil has been replenished with fresh soil and the site of leakage has been restored which is evidenced from photographs attached at Annexure [1].
- iii) With regards to safety measures to prevent leakage/ accident in crude oil pipeline following measures are being adopted in ONGC related to strengthen pipeline safety and integrity:
 - a. Pre-coated 3 Layer Polyethylene Coating (LPE) pipes are being used in place of field Coal Tar Enamel (CTE) coating to mitigate external corrosion of pipe lines
 - b. Corrosion inhibition injection is being done
 - c. The pipelines are periodically tested to check their integrity
 - d. Regular patrolling of the pipelines are being done for visual observation and detection of any leakage on the surface.
 - e. To ensure zero environmental damage due to any oil leakage through pipelines, ONGC carries out bioremediation for the treatment of contaminated soil.

In view of the prompt action taken by the unit, as directed by GPCB, it is requested to waive off the environment damage compensation Rs. 50 Lakh.

Submitted for kind consideration please

(S. K. Chattopadhyay)
GGM (Prodn.)
Asset Manager (Officiating)

कार्यकारी निदेशक - वॉरिंगर / गवर्नर पर
ED - AM On Tour / Leave
ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड / ONGC, ANKLESHWAR

Copy to :

Regional Officer, GPCB, Bharuch.

Copy to



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Account Statement for the period 09/06/2023 to 09/06/2023

Account Number	0000001021C868032	Description	CC Clean (C and I)
Name	OIL AND NATURAL GAS CORPORATION LTD	Currency	INR
Corporate Address	ANKLESHWAR ASSET ANKLESHWAR, GUJARAT - 393010	Branch	ONGC, ANKLESHWAR (02675)
Rate of Interest (% p.a.)	16.0%	IFS Code	SBIN0002675
Book Balance	4,66,19,634.60	Available Balance	12,66,19,634.60
Hold Value	0.00	Uncleared Amount	0.00
Drawing Power	8,00,00,000.00	Limit Sanctioned	8,00,00,000.00
Balance as on	0.00		

Date (Value Date)	Narration	Ref / Cheque No.	Branch Code	Debit	Credit	Balance
09-Jun-23 (09-Jun-2023)	WITHDRAWAL TRANSFER	TRANSFER TO 41413622939 OIL AND NATURAL GAS CO /	2675	30,000.00		-30,000.00
09-Jun-23 (09-Jun-2023)	BY CLEARING / CHEQUE HDF 390240002-000015 393002053 15	15	10392		1,97,474.40	1,67,474.40
09-Jun-23 (09-Jun-2023)	TO TRANSFER INB	36588314CKX1420899 TRANSFER TO 35074759687 ACCT OFFICER DIRECTOR	99922	8,00,000.00		-6,32,525.60
09-Jun-23 (09-Jun-2023)	TO TRANSFER INB	36588470CKX1421511 TRANSFER TO 35074759687 ACCT OFFICER DIRECTOR	99922	2,00,000.00		-8,32,525.60
09-Jun-23 (09-Jun-2023)	TO TRANSFER INB	36588606CKX1422405 TRANSFER TO 35074759687 ACCT OFFICER DIRECTOR	99922	1,20,000.00		-9,52,525.60
09-Jun-23 (09-Jun-2023)	BY TRANSFER NEFT*HDFC0000255*N160232496077663*AUTOLINK*	TRANSFER FROM 4697191044306 /	4430		10,500.00	-9,42,025.60
09-Jun-23 (09-Jun-2023)	CHEQUE WDL CHEQUE TRANSFER TO 500378	TRANSFER FROM 10325062238 GUJ POLLUTION CONTROL / 500378	2675	50,00,000.00		-59,42,025.60
09-Jun-23 (09-Jun-2023)	CHEQUE WDL POST MASTER ANKLESHWAR 500370	TRANSFER FROM 10265867159 FPLB POST AHMEDABAD / 500370	315	4,590.20		-59,46,615.80
09-Jun-23 (09-Jun-2023)	TRANSFER CREDIT	SWEEP FROM 10393031311 /	17313		59,46,615.80	0.00

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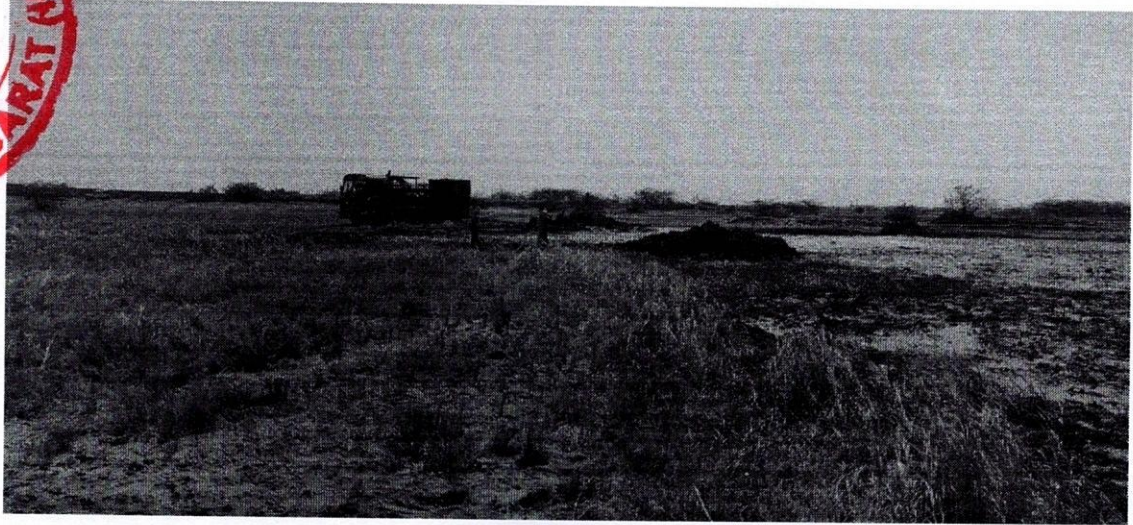


Fig. 1 Lifting of Oil from leakage point done

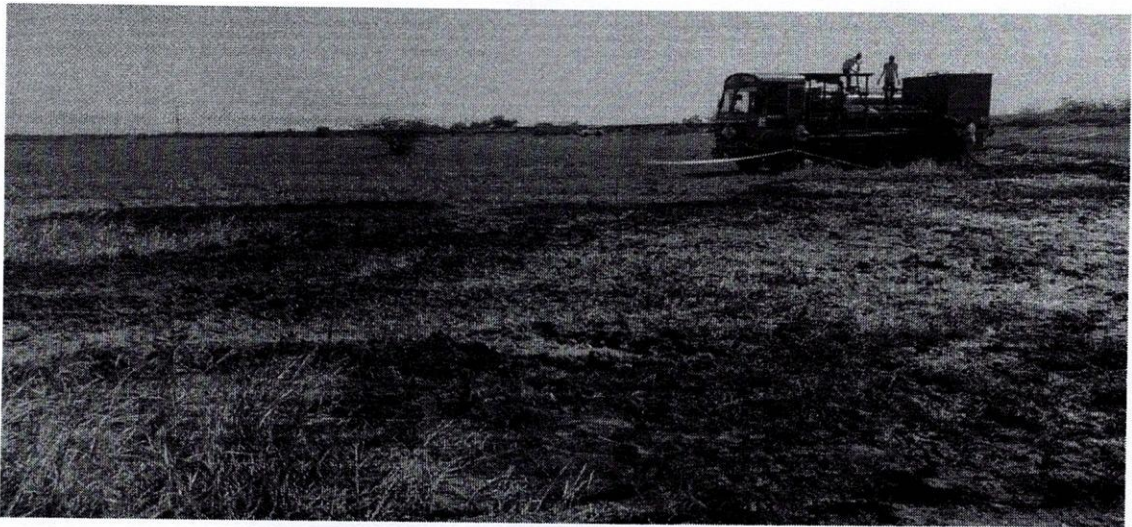


Fig. 2 Barricading tape provided around leakage point

Geet

GUJARAT

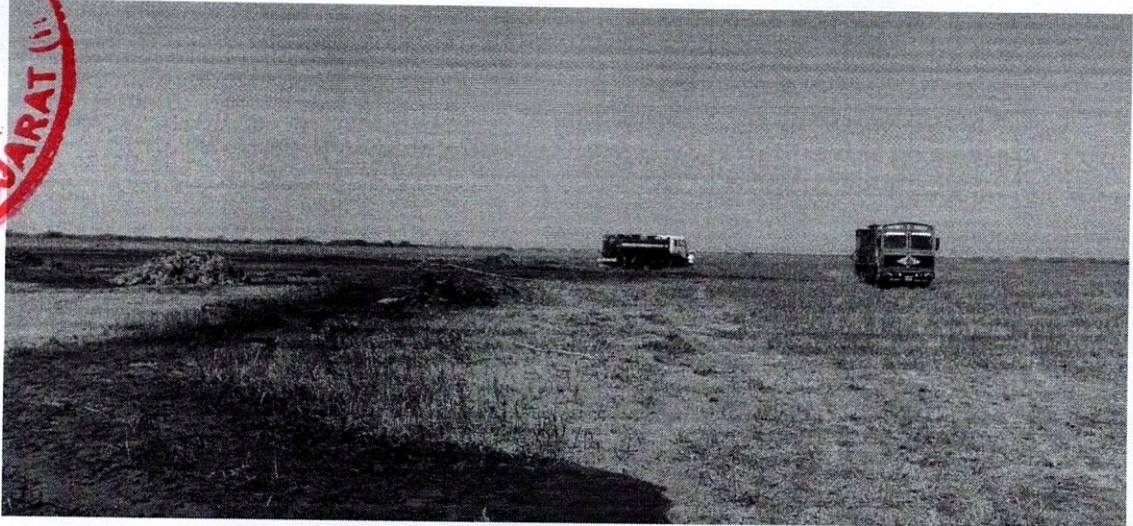


Fig. 3 Crude oil lifted and despatched in tankers

[Handwritten signature]